

Minister had agreed here in this House that it will be included. But if the Government declines response to this, I think this will affect the situation in Manipur... (*Interruptions*).

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Our party has also passed a resolution about Manipuri language. We also support it.

[*English*]

SHRI RAM KAPSE (Thane): Private Member's Bill also is lying there, Sir....(*Interruptions*).

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I would like to raise the matter about Delhi again today. When the Bill of Delhi had been introduced in December, elections in a period of six to eight months had been promised. Assembly Bill had been passed. But it had been said that many other Bills as Corporation Bill, BDMC Bill, DESU Bill are to be brought and DIC Board had to be constituted, DDA Act also has to be amended, therefore it was said that all these Bills and amending Bills, will be introduced in the Next session. But nothing had been said in this connection.

I had requested the hon. Minister a week ago to call a meeting of all the political parties for seeking suggestions about the future of Delhi. An outline should be given. But all are silent. I don't know whether elections will be conducted or not. What will happen to the entire set up? People of Delhi have received house tax bills, showing the amount twenty times to fifty times higher. A Committee had been constituted in 1989 under the chairmanship of Shri Vijay Kumar Malhtra. The Delhi Administration had accepted the recommendations of that Committee. At that time it had been submitted that some amendments are required in the Delhi Corporation Act. Three years have

elapsed. Nothing is being done to settle the property tax bills received by people. Through you I would like to know from the Government whether the amendment would be made in the current session since only one week is left. We have to raise these issues in Parliament. Shri Arjun Singh and Minister of Parliamentary Affairs are present here. This House should take the people of Delhi into confidence. The Government should discuss this matter with the representatives of the political parties and decide about future set up of Delhi and the Bill in this regard is to be brought in the House. One line amendment is required to be made in the law to deal effectively with the complaints of the people regarding house-tax. I would like to know about it.... (*Interruptions*)

SHRI KALKA DAS (Karol Bagh): I would not like to repeat what Shri Khurana has said but I would like to support him and submit that the citizens of Delhi are feeling disturbed for a long time due to delay in the constitution of Boards and holding of elections. Bureaucracy is dominating here and no one pays attention to others. You should direct the Government to take immediate action. It should also announce the date of elections to Delhi Assembly. (*Interruptions*)

[*English*]

SHRI YAIMA SINGH YUMNAM (Inner Manipur): Sir, three representatives of the Manipuri Language Demand Coordination Committee—one from Manipur and two representatives of Manipuri-speaking people of Assam—have launched an agitation of fast-unto-death since 30.4.1992. They are still at the Janpath crossing on their fast, facing the heat and rain. They have started fast-unto-death. By this morning their condition has become very alarming. I am afraid that if they succumb to death, it will create a situation in which the entire Manipur will be flared up. The situation which may be created by this will be exploited by the extremists in the State and they will create furthermore trouble.

In addition to what hon. Member Geetaji mentioned just now in the House, I want to